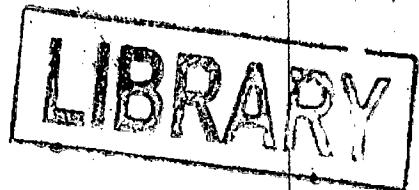


CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 350/643/2017

Date of order : 15.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member

**GANGAJALI DEVI**

W/o Late Rajdeo Rai,  
R/o Vill - Charapole,  
PO - Kampa, PS - Bijpur,  
Dist. - North 24 Parganas,  
Pin -743193.

...APPLICANT

VERSUS

1. Union of India, service through  
The General Manager,  
Eastern Railway,  
17 Netaji Subhas Road,  
Fairlie Place  
Kolkata - 700001
2. The, Divisional Railway Manager,  
Sealdah Division  
Eastern Railway  
Sealdah,  
Kolkata - 700014

RESPONDENTS.

For the applicant : Mr.J.R.Das, counsel

For the respondents: Mr.A.K.Guha, counsel

O R D E R (ORAL)

By this OA the applicant makes a prayer for a direction to the respondents to disburse the ex gratia lumpsum compensation of her husband and for a direction to the respondents to give interest @ 18% per annum for delay payment of ex gratia lumpsum compensation.

2. Ld. Counsel for the applicant submits that the applicant is the wife of Late Rajdeo Rai who was working under DRM, Sealdah Division, Eastern Railway and subsequently he was posted at Kalyani Railway Station as Gangman. It is submitted by ld. Counsel for the applicant that the husband while on duty on 11.7.2000 met with an accident and died on spot. After that



the applicant approached the respondent authorities several times to comply with the Railway Board circular for making payment of ex gratia lumpsum compensation, but the respondent authorities did not give a reply to the same.

3. It is submitted by the Id. Counsel for the applicant, that the applicant has also made a representation dated 20.10.2016, however, the same is not yet responded by the respondents. Mr.Das, Id. Counsel for the applicant has drawn my attention to the Railway Board circular dated 25.1.2011 which provides for payment of ex gratia lumpsum compensation to the families of the Railway employees who have died in harness.

Mr.Das however, submits that the applicant will be satisfied if the OA is disposed of with a direction upon the respondent authorities to consider and dispose of the representation dated 20.10.2016. Mr.Guha, Id. Counsel for the respondents submits that there is no objection if the matter is sent to the department for taking a decision on the representation.

4. Heard both the Id. Counsels and perused the papers.

5. By accepting the prayer made by both the parties, I think it proper to send the matter to the respondent authorities for their decision.

6. Accordingly, without going into merit, I dispose of the present application by directing the respondent authorities to consider and dispose of the representation dated 20.10.2016 as made by the applicant before them by passing a reasoned and speaking order in the light of the Railway Board circular dated 25.1.2011 (Annexure A/2 to the OA), within a period of 3 months from the date of receipt of the order. The decision so arrived shall be communicated to the applicant forthwith.

7. The OA therefore stands disposed of. No costs.

(MANJULA DAS)

JUDICIAL MEMBER

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